CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 593/MP/2026
along with IA No. 196/2026

Subject	:	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 13(4) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023, seeking extension of time for payment of the revised tariff along with carrying cost arising out of the Order dated 28.05.2026 in Petition No. 39/GT/2025.
Petitioner	:	APDCL
Respondent(s)	:	NEEPCO
Date of hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, APDCL

Record of Proceedings

The matter was called for hearing in virtual mode.

2. During the hearing on '*admission*', learned counsel for the Petitioner submitted that the present petition has been filed seeking an extension of time for payment of the revised tariff along with carrying cost. Learned counsel further requested the Commission to permit the payment of the balance amount in three instalments, stating that the trigger date for recovery through the PRAAPTI portal is the end of December 2026. The learned counsel also requested that the matter be listed at an early date.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

a) Admit and issue notice to the Respondent;

b) The Respondent shall file its reply on or before **20.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026.**

4. The Petition shall be listed for hearing on **8.12.2026.**

By order of the Commission

Sd/-
(Monojit Sehrawat)
Deputy Chief (Law)